

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 51/MP/2016**

Subject : Application under Sections 142 and 146 of the Electricity Act, 2003.

Date of hearing : 6.10.2016

Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited

Respondent : Chhattisgarh State Power Transmission Co. Limited

Parties present : Shri Prashanto Chandra Sen, Advocate, BALCO  
Shri Shivanshu Singh, Advocate, BALCO  
Shri Apoorv Kurup, Advocate, CSPTCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that during the last hearing, counsel for the respondent committed that the respondent would make payment towards UI charges within four weeks as per the Commission's direction in Petition No. 134/MP/2014. However, no payment has been made by the respondent so far. Learned counsel for the petitioner further submitted that the respondent misled the Commission about the listing of the appeal before the Appellate Tribunal for Electricity whereas no such appeal has been listed so far. Learned counsel requested the Commission to initiate action against the respondent under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions dated 30.10.2014 and 9.10.2015.

2. Learned counsel for the respondent submitted that the reply to the petition has already been filed. Learned counsel for the respondent submitted that he is appearing first time on behalf of the respondent and requested for three weeks time to comply with the Commission's direction.

3. The Commission directed the respondent to make payment towards UI charges for the period covered under the orders dated 30.10.2014 and 9.10.2015 in Petition Nos. 134/MP/2011 and 124/RC/2015 respectively within 2 weeks as a last opportunity failing which notice under Section 142 of the Electricity Act, 2003 would be issued against it for non-compliance of the Commission's direction.

5. The petition shall be listed for hearing on 10.11.2016.

By order of the Commission  
Sd/-  
(T. Rout)  
Chief (Law)